

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO.76/Chd/2016

Date: 23.02.2017

**Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial)
Hon'ble Deepa Krishan, Member(Technical)**

In the matter of M/s J.D.Realtors Ltd.

Present: None.

ORDER

R.P.Nagrath J., Member(Judicial) (Oral):


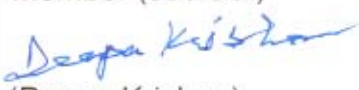
Ms. Poornima, stated to be the Accountant of the petitioner-company has put in appearance on behalf of the company but she does not have any instruction/authority to represent the company. As per office report email from Ms. Kajal Rai, Practising Company Secretary has been received requesting for adjournment which is not proper presentation and thus not entertained. On the previous date we passed directions for making following compliances:-

"To file a fresh affidavit with regard to some clarifications and it was also directed that the audited balance sheets for the last three years i.e. ending 31.03.2014, 31.03.2015 and 31.03.2016 were to be attached with the affidavit. Affidavit of compliance along with documents was to be filed at least three days before the date fixed."

The instant petition is dismissed for non-compliances as well as for non-appearance of any authorised representative on behalf of the




petitioner. This of course is without prejudice to the rights of petitioner to file fresh petition on the same cause of action.


(Justice R.P. Nagrah)
Member (Judicial)

(Deepa Krishan)
Member (Technical)

February 23, 2017
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